

STATEMENT*Allocations to Panchayati Raj Institutions as Proposed in the Tenth Finance Commission*

(Rs. in crores)

State	1996-97	1997-98	1998-99	1999-2000	1996-2000
Andhra Pradesh	87.75	87.75	87.75	87.75	351.00
Arunachal Pradesh	1.13	1.13	1.13	1.12	4.51
Assam	33.34	33.34	33.34	33.34	133.36
Bihar	126.80	126.80	126.79	126.80	507.19
Goa	1.48	1.48	1.48	1.47	5.91
Gujarat	48.00	48.00	48.00	48.01	192.01
Haryana	20.66	20.66	20.66	20.66	82.64
Himachal Pradesh	8.05	8.05	8.04	8.04	32.18
Jammu & Kashmir	9.40	9.40	9.40	9.39	37.59
Karnataka	55.44	55.44	55.44	55.45	221.77
Kerala	44.70	44.70	44.70	44.71	178.81
Madhya Pradesh	87.17	87.17	87.17	87.18	348.69
Maharashtra	86.75	86.75	86.75	86.76	347.01
Manipur	2.33	2.33	2.33	2.32	9.31
Meghalaya	2.16	2.16	2.17	2.16	8.65
Mizoram	0.74	0.74	0.73	0.73	2.94
Nagaland	1.16	1.16	1.16	1.17	4.65
Orissa	50.25	50.25	50.25	50.24	200.99
Punjab	25.84	25.84	25.83	25.83	103.35
Rajasthan	53.05	53.05	53.06	53.06	212.22
Sikkim	0.48	0.48	0.47	0.47	1.90
Tamil Nadu	71.83	71.83	71.84	71.84	287.34
Tripura	3.48	3.48	3.49	3.49	13.94
Uttar Pradesh	189.88	189.88	189.88	189.88	759.52
West Bengal	83.36	83.36	83.36	83.37	333.45
Grand Total	1095.23	1095.23	1095.23	1095.24	4380.93

Indian Rare Earth Limited

*293. SHRI N. DENNIS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up a Zirconium, Titanium Dioxide factory at "Monovalakurichy" Kanyakumari District, Tamil Nadu and also modernise and improve activities of Indian Rare Earth Limited; and

(b) if so, the details thereof;

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE

DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). There is no proposal for setting up a Zirconium Titanium Dioxide factory at Manavalakurichi in Kanyakumari District of Tamil Nadu. Indian Rare Earths Limited is presently conducting feasibility studies for improving the production of Garnet and Zircon at its manavalakurichi Plant.

Vehicles run by LPG

*294. DR. V. RAJESHWARAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to allow the manufacturing of cars and heavy vehicles which are run by LPG;

(b) if so, the list of companies permitted to manufacture vehicles run by LPG; and

(c) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) Government has not received any proposal for manufacture of cars and heavy vehicles which are run by L.P.G.

(b) and (c). Do not arise.

[*Translation*]

Cancellation of Order

*295. SHRI CHINMAYANAND SWAMI :

SHRI VILASRAO NAGNATHRAO
GUNDEWAR :

Will the PRIME MINISTER be pleased to state :

(a) whether the contract secured by the Bharat Electronics Limited from Algeria has been cancelled;

(b) if so, the reasons therefor and the action taken by the Government in this regard;

(c) the other countries apart from Algeria from which complaints against BEL have been received;

(d) the total loss suffered by the country as a result thereof;

(e) whether the supplied items were manufactured by the Bharat Electronics Limited or by the sub-contractors; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) and (b). No, Sir. In fact, supplies under the contract have been completed, to the full satisfaction of the customer.

(c) None.

(d) Does not arise.

(e) and (f). The items supplied were manufactured by BEL; only some small work, related mainly to modifications in vehicles, was got done through subcontract.

Land Ceilings

*296. SHRI RABI RAY :

DR. CHINTA MOHAN :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government have decided to bring all land reforms laws under the Ninth Schedule of the Constitution;

(b) if so, the details thereof; and

(c) the steps proposed to be taken by the Government to enforce ceiling laws, distribution of ceiling surplus land and modernisation and updating of land record system?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (DR. JAGANNATH MISHRA) : (a) and (b). The Government have decided to include 27 land reform laws in the Ninth Schedule to the Constitution. Of these 27 laws, nine laws are of Bihar, one law each of Karnataka and Orissa, two laws of Kerala, three laws of Rajasthan, four laws of Tamil Nadu and seven laws of West Bengal. These 27 laws are in addition to 222 land laws which already stand incorporated in the Ninth Schedule. A bill to this effect has been introduced in the Rajya Sabha and is pending consideration there.

(c) Ceiling laws are being enforced by the State Governments. The Government of India have an advisory and coordinating role in this process. Accordingly, the State Governments are advised from time to time on the need for effective implementation of ceiling laws and speedy distribution of surplus land. The progress in this regard is reviewed at the official level as also at various other for a including the Revenue Ministers' and Chief Ministers' Conferences.

Regarding modernisation and updating of land records, two Centrally Sponsored Schemes viz. (1) Strengthening of Revenue Administration and Updating of Land Records, and (2) Computerisation of Land Records are in operation under which financial assistance is extended to the States and Union Territories for strengthening their land revenue administration, updating of land records including their computerisation. So far, funds to the tune of Rs. 104.73 crores and Rs. 24.28 crores have been released to the States and Union Territories under the schemes mentioned at (1) and (2) above respectively.

Family Planning Programme

*297. SHRI TARA SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of the Government has been drawn to the press news-item captioned "5 lakh pregnancy